



Order with Signature

Office Note as to
action (if any)
taken on Order

Order Order

13. 12.09.05

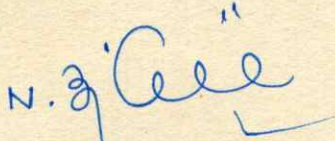
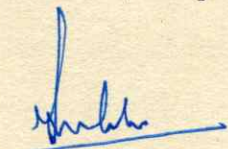
Heard Mr. A.K. Upadhyaya, learned senior counsel assisted by Ms. Manita Pradhan, learned counsel for the petitioner. Also heard Mr. S.P. Wangdi, learned Advocate General assisted by Mr. J.B. Pradhan and Mr. Karma Thinlay, learned Government Advocates for the State respondent.

Upon hearing, Mr. Upadhyaya, learned senior counsel for the petitioner at some length, Mr. Upadhyaya in his usual frankness submitted that the petitioner desires to withdraw the present writ petition with a liberty to approach the respondent authority for her appointment in the post of Ophthalmic Technician against any one of the vacant posts lying under the respondent's department concerned. We have perused the writ petition.

After proper application of our mind in the matter, we are of the view that the prayer of the petitioner is reasonable and accordingly, it is allowed thus closing the present writ petition with liberty to the petitioner to approach the concerned respondent authority for her appointment in the post of Ophthalmic Technician by filing a fresh representation. It is made clear that the matter is left under the wisdom and ^adomine of the concerned respondent authority for consideration of her appointment in the post of Ophthalmic Technician. As we observed that the matter is ^{left under the} of wisdom and

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	<p>domine of the respondent authority, we hope and trust that certainly, the authority concerned shall consider the case of the writ petitioner.</p> <p>In the result, the writ petition is disposed of on withdrawal.</p> <p style="text-align: center;"> (N.S. Singh) Chief Justice (Actg.)</p> <p style="text-align: center;"> (A.P. Subba) Judge</p>	